

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 22nd May, 2018.

No.LJ(B).129/85/Pt.II/255 - In supersession of this Department's Notification No.LJ(B).129/85/Pt.II/205 dt.09.02.2016, the Governor of Meghalaya is pleased to designate Smti L.L. Shangpliang, Deputy Secretary to the Govt. of Meghalaya, Law (A) Department and Smti M.M. Sangma, Deputy Secretary to the Govt. of Meghalaya, Law (B) Department as Public Grievances Redressal Officers (PGROs) for Law (A) and Law (B) Department respectively with effect from the date of issue of this notification.

sdf
(**W. Khyllap**)

Secretary to the Govt. of Meghalaya,
Law Department.

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Memo.No.LJ(B).129/85/Pt.II/255-A, Dt. Shillong, the 22nd May, 2018.

Copy to: -

1. The Under Secretary to the Govt. of Meghalaya, Personnel & Administrative Reforms Cell with reference to letter No.PER(ARC).17/2015/38 dt.18.05.2018.
2. Smti L.L. Shangpliang, Deputy Secretary, Law (A) Department, Mobile No.9862068225.
3. Smti M.M. Sangma, Deputy Secretary, Law (B) Department, Mobile No.9862491924.

By order etc...

Secretary to the Govt. of Meghalaya,
Law Department.

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DEO, Law(A) Deptt.